

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

43/241/ND/2019

IN THE MATTER OF:

M/s Anand Mittal & Ors.

....PETITIONER

vs

M/s Mahesh Mercandies Pvt. Ltd. & Ors.

.... RESPONDENT

SECTION

Under Section 241

Order delivered on 26.03.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

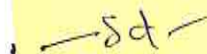
: Mr. Puneet Agarwal, Mr. Bharat, Adv.

For the Corporate Debtor

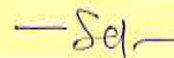
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ORDER

Learned counsel for the petitioner is present. It is represented by learned counsel for the petitioner that an application under Section 244 of the Companies Act, 2013 seeking for waiver as the petitioner as such does not have the requisite strength to move this petition has been filed before the registry and the same is required to be numbered. In the circumstances let this main company petition be returned to the registry so that the same can be listed along with the application filed for waiver under Section 244 of the Act. Let the files be returned to the registry.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)